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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**Original Application No. 260/00620 OF 2015**  
**Cuttack, this the 22<sup>nd</sup> day of September, 2015**

**CORAM**  
**HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)**  
**HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

....  
Gavara Mohan Rao,  
aged about 19 years,  
Son of Late Bhaskar Rao,  
At-Bathava, P.O-Goribandha,  
Via- Kasinagar, Dist-Gajapati-761206.

.....Applicant

Advocate(s).....M/s. B. Satapathy, B.N. Parida.

**VERSUS**

Union of India represented through

1. The Secretary, Ministry of Communication & I.T.  
Department of Posts (G.D.S. Sector),  
Dak-Bhawan, Sansad Marg,  
New Delhi-11001.
2. Chief Postmaster General,  
Bhubaneswar Region,  
At/Po-Bhubaneswar,  
Dist-Khurda.
3. Sr. Superintendent of Post Offices,  
Berhampur Division,  
Berhampur (G.M. Division),  
Berhampur.

..... Respondents

Advocate(s).....Mr. B.Swain

.....

**O R D E R (ORAL)**

**A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. B. Satapathy, Learned Counsel for the Applicant, and  
Mr. B.Swain, Ld. Addl. Central Govt. Standing Counsel appearing for the



Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “(i) To quash the impugned order dated 03.06.2015 under Annexure-A/5 and
- (ii) Direct the Respondents particularly to the Respondent No.3, Sr. Supdt. Of Post Offices (GM) Division, Berhampur to select/appoint the applicant as GDS Branch Post Master Biruligada BO in Account with Rambha SO within the time stipulated by this Hon’ble Tribunal.
- (iii) And/or pass such other order.....”

3. The applicant in pursuance of Notification No. APP/ED-752 (sub) dated 14.01.2013 Annexure-A/1 applied for the post of GDS BPM, Biruligada B.O. in account with Rambha S.O. in which it has been mentioned that the selection will be made on the basis of the marks secured in the matriculation or equivalent examination. His case is that vide impugned order dated 03.06.2015 (Annexure-A/5) instruction has been issued by the Office of Chief Post Master General, i.e. Respondent No. 2, to the Respondent No. 3 & others to fill up all the GDS vacancies notified before 31.03.2015 by adopting due procedure before 30.06.2015 failing which the notifications should be cancelled and the vacancies should be filled up under the new engagement process (Aptitude Test Method) as instructed by Dte. Being aggrieved with the letter dated 03.06.2015, he has filed this O.A. with the aforesaid prayers.

4. As the last date for selection has been stipulated to 30.06.2015, which has already been expired, we do not find that any tangible or plausible conclusion will come out after adjudication of this O.A. However, as the



applicant has not ventilated his grievance before the departmental authorities, Mr. Satapathy, Ld. Counsel for the applicant, seeks liberty of this Tribunal to make a representation to the Chief Post Master General, i.e. Respondent No.2, within two weeks from today. Prayer is allowed. If such a representation is filed within two weeks from today before Respondent No.2, then Respondent No.2 is directed to consider and dispose of the same in a well reasoned order and communicate the same to the applicant within a period of two month therefrom. While passing this order, we have not expressed any opinion on the merit of the matter.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
6. Applicant is at liberty to enclose a copy of this order, along with his representation.

  
(R.C.MISRA)  
MEMBER(Admn.)

  
(A.K.PATNAIK)  
MEMBER(Judl.)

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